



2026:AHC-LKO:43650-DB

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

PUBLIC INTEREST LITIGATION (PIL) No. - 586 of 2026

Gandhivadi Adhivakta Vichar Manch Thru.
Convenor Sri Dileep Kumar Mishra

.....Petitioner(s)

Versus

State Of U.P. Thru. Chief Secy. Deptt. Of Civil
Secretriare Lko. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s) : Sunil Kumar Singh, Indra Mani Pandey
Counsel for Respondent(s) : C.S.C., Anurag Srivastava

Court No. - 1

**HON'BLE RAJAN ROY, J.
HON'BLE MANJIVE SHUKLA, J.**

1. Heard Shri Sunil Kumar Singh, learned counsel alongwith Shri Indra Mani Pandey, learned counsel for the petitioner and Shri Shailendra Kumar Singh, learned Chief Standing Counsel and Shri Yogesh Kumar Awasthi, learned Standing Counsel for the State.

2. We have passed an order on 06.07.2026 in Public Interest Litigation No. 578 of 2026 in a similar matter where the CBI Investigation had been sought. The order dated 06.07.2026 is quoted hereinbelow:-

"1. Shri Nishant Shukla, Advocate has filed his vakalatnama on behalf of the respondent no. 5. The same is taken on record.

2. Heard Shri Mohit Ashok, petitioner in person, Shri V.K. Sahi, learned Additional Advocate General assisted by Shri Shailendra Kumar Singh, learned Chief Standing Counsel and Shri Yogesh Kumar Awasthi, learned counsel for the State, Shri Anurag Kumar Singh, learned counsel for the respondent no. 2, Shri Anand Dwivedi, learned counsel for the respondent no. 4 and Shri Nishant Shukla, learned counsel for the respondent no. 5.

3. At the very outset Shri V.K. Sahi, learned Additional Advocate General informed the Court that a similar writ petition in the nature of a PIL has been filed before Hon'ble the Supreme Court bearing Writ Petition (Criminal) No. 241 of 2026; Ajay Kumar Rai and Anr. Vs. Shri Ram Janmbhoomi Teerth Kshetra Trust and Ors. He has placed before us a copy of the writ petition.

4. On a perusal of the writ petition specially the relief clause and comparing it with the relief clause herein we find that reliefs prayed in this writ petition are substantially similar to the one prayed in the aforesaid writ petition.

5. In view of the aforesaid, we see no reason to entertain another writ petition on the same subject under Article 226 of the Constitution of India at Lucknow when the Supreme Court is already seized with the matter and order has been passed on 29.06.2026 for listing of the writ petition after the partial court working days.

6. We dispose of this writ petition accordingly."

3. In this case the relief is sought for constitution of independent special investigation team preferably in the chairmanship of retired Justice of the High Court for proper investigation regarding the financial embezzlement of the Shri Ram Janmbhoomi Teerath Keshtra Ayodhya.

4. As stated by us yesterday in our order dated 06.07.2026 passed in PIL No. 578 of 2026 a Writ Petition (Criminal) No. 241 of 2026; Ajay Kumar Rai and Anr. Vs. Shri Ram Janmbhoomi Teerth Keshetra Trust and Ors. has already been filed before the Supreme Court of India involving similar issues based on the same cause of action, therefore, we see no reason to entertain this writ petition when Hon'ble the Supreme Court is already seized with the aforesaid writ petition.

5. This writ petition is **disposed of** accordingly.

(Manjive Shukla,J.) (Rajan Roy,J.)

July 7, 2026

R.K.P.



2026:AHC-LKO:43699-DB

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

PUBLIC INTEREST LITIGATION (PIL) No. - 591 of 2026

Moti Lal Yadav

.....Petitioner(s)

Versus

Union Of India Thru. Secy. Ministry Of Religious
Affairs Central Sectt. New Delhi And 5 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	In Person
Counsel for Respondent(s)	:	A.S.G.I., C.S.C.

Court No. - 1

**HON'BLE RAJAN ROY, J.
HON'BLE MANJIVE SHUKLA, J.**

1. Heard Shri Moti Lal Yadav, petitioner appearing in person, Shri S.B. Pandey, learned Deputy Solicitor General of India assisted by Shri Raj Kumar Singh, learned Central Government Counsel appearing for Union of India- respondent no.1, Shri Shailendra Kumar Singh, learned Chief Standing Counsel and Shri Yogesh Kumar Awasthi, learned Standing Counsel for State respondent nos.2 to 5.

2. This petition has been filed in public interest seeking following reliefs:-

"(i) To issue a writ of mandamus or any other appropriate writ, order or direction thereby appointing high level Judicial Commission headed by retired Judges of Hon'ble Supreme Court/Hon'ble High Court for investigation of irregularities or misappropriation of money in opposite party no. 6 i.e. Sri Ram Janm Bhoomi Teerth Kshetra, (Trust) Camp Office, District-Ayodhya offered by pilgrims/devotees of the country.

(ii) To issue a writ of mandamus or any other appropriate writ, order or direction thereby appointing the District Judge Ayodhya as a administrator/receiver for Sri Ram Janm Bhoomi Teerth Kshetra, (Trust) Camp Office, District-Ayodhya.

(iii) Issue a writ, order or direction, in the nature of mandamus directing the opposite party no. 1 & 2 to make a detailed

inquiry of the scam committed by the opposite party No. 6 ie. Sri Ram Janm Bhoomi Teerth Kshetra, (Trust) Camp Office, District- Ayodhya by any independent agency and ensure the audit of the funds, properties, etc. in the interest of public at large.

(iv) Issue a writ, order or direction, in the nature of mandamus directing the opposite party no. 1 & 2 to freeze the powers and accounts of opposite party no. 6 i.e. Sri Ram Janm Bhoomi Teerth Kshetra, (Trust) Camp Office, District- Ayodhya till the inquiry completion of SIT."

3. Yet again a case based on the alleged misuse of donation/ gifts/ offerings at the Sri Ram Janm Bhoomi Teerth Kshetra, (Trust) Camp Office, Ayodhya. We have already disposed of two writ petitions, **Public Interest Litigation (PIL) No. 578 of 2026; Mohit Ashok vs. Union of India and 4 ors.** and **Public Interest Litigation (PIL) No.586 of 2026; Gandhivadi Adhivakta Vichar Manch vs. State of U.P. and 4 ors.**, one yesterday and another today, respectively. The order passed in Public Interest Litigation (PIL) No.586 of 2026 is quoted as under :-

"1. Heard Shri Sunil Kumar Singh, learned counsel alongwith Shri Indra Mani Pandey, learned counsel for the petitioner and Shri Shailendra Kumar Singh, learned Chief Standing Counsel and Shri Yogesh Kumar Awasthi, learned Standing Counsel for the State.

2. We have passed an order on 06.07.2026 in Public Interest Litigation No. 578 of 2026 in a similar matter where the CBI Investigation had been sought. The order dated 06.07.2026 is quoted hereinbelow:-

"1. Shri Nishant Shukla, Advocate has filed his vakalatnama on behalf of the respondent no. 5. The same is taken on record.

2. Heard Shri Mohit Ashok, petitioner in

person, Shri V.K. Sahi, learned Additional Advocate General assisted by Shri Shailendra Kumar Singh, learned Chief Standing Counsel and Shri Yogesh Kumar Awasthi, learned counsel for the State, Shri Anurag Kumar Singh, learned counsel for the respondent no. 2, Shri Anand Dwivedi, learned counsel for the respondent no. 4 and Shri Nishant Shukla, learned counsel for the respondent no. 5.

3. At the very outset Shri V.K. Sahi, learned Additional Advocate General informed the Court that a similar writ petition in the nature of a PIL has been filed before Hon'ble the Supreme Court bearing Writ Petition (Criminal) No. 241 of 2026; Ajay Kumar Rai and Anr. Vs. Shri Ram Janmbhoomi Teerth Kshetra Trust and Ors. He has placed before us a copy of the writ petition.

4. On a perusal of the writ petition specially the relief clause and comparing it with the relief clause herein we find that reliefs prayed in this writ petition are substantially similar to the one prayed in the aforesaid writ petition.

5. In view of the aforesaid, we see no reason to entertain another writ petition on the same subject under Article 226 of the Constitution of India at Lucknow when the Supreme Court is already seized with the matter and order has been passed on 29.06.2026 for listing of the

writ petition after the partial court working days.

6. We dispose of this writ petition accordingly."

3. In this case the relief is sought for constitution of independent special investigation team preferably in the chairmanship of retired Justice of the High Court for proper investigation regarding the financial embezzlement of the Shri Ram Janmbhoomi Teerath Keshtra Ayodhya.

4. As stated by us yesterday in our order dated 06.07.2026 passed in PIL No. 578 of 2026 a Writ Petition (Criminal) No. 241 of 2026; Ajay Kumar Rai and Anr. Vs. Shri Ram Janmbhoomi Teerth Keshetra Trust and Ors. has already been filed before the Supreme Court of India involving similar issues based on the same cause of action, therefore, we see no reason to entertain this writ petition when Hon'ble the Supreme Court is already seized with the aforesaid writ petition.

*5. This writ petition is **disposed of** accordingly."*

4. We have already noticed that same subject matter is pending before Hon'ble the Supreme Court in a writ petition under Article 32 of the Constitution of India, therefore, there is no reason as to why we should start parallel proceedings under Article 226 of the Constitution of India for the reason already mentioned in our earlier orders. We thus see no reason to entertain this writ petition.

5. The writ petition is, accordingly, **disposed of**.

(Manjive Shukla,J.) (Rajan Roy,J.)

July 7, 2026

Amima